

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 174/MP/2013

Coram:

Shri Gireesh B.Pradhan, Chairperson

Shri M. Deena Dayalan, Member

Shri A.K.Singhal, Member

Date of Hearing: 8.5.2014

Date of order: 3.7.2014

In the matter of

Petition to relax the performance parameters stated in the Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission Licensees) Regulations, 2012.

And

In the matter of

Power Grid Corporation of India Ltd
Saudamini, Plot No. 2, Sector 29,
Gurgaon-122 001, Haryana

....Petitioner

Vs

1. Bihar State Electricity Board
Vidyut Bhawan, Bailey Road,
Patna-800021

2. Chairman, West Bengal State Electricity Distribution Corporation Ltd.
Bidyut Bhawan Salt Lake,
Kolkata-700091

3. Grid Corporation of Orissa Ltd.
Janpath, Bhubaneshwar-751022

4. Damodar Valley Corporation
DVC Tower, Maniktala,
Civic Tower, VIP Road,
Kolkata-700 054



5. Power Department, Govt. of Sikkim,
Kazi Road, Gangtok- 737 101
6. Jharkhand State Electricity Board
Engineering Bldg, Dhurwa Road, Ranchi,
Jharkhand
7. Assam State Electricity Board
Bijulee Bhawan, Paltan Bazar
Guwahati- 781 001, Assam
8. Meghalaya State Electricity Board
Short Round Road, Lumjingshai,
MEECL, Shillong- 793 001
9. Government of Arunachal Pradesh
Vidyut Bhawan, Itanagar,
Arunachal Pradesh- 793 001
10. Power and Electricity Dept.
Govt. of Mizoram, Mizoram,
Aizwal
11. Electricity Department
Govt. of Manipur, Keishampat,
Imphal
12. Department of Power
Govt. of Nagaland, Kohima,
Nagaland
13. Tripura State Electricity Corporation Ltd.
Banamalipur,
Agartala-799 001
14. Rajasthan Rajya Vidyut Prasaran Nigam Limited
Vidyut Bhawan, Vidyut Marg,
Jaipur-302 005
15. Ajmer Vidyut Vitran Nigam Ltd
Old Power House, Hathi Bhata,
Jaipur Road, Ajmer, Rajasthan
16. Jaipur Vidyut Vitran Nigam Ltd.
Vidyut Bhawan, Janpath,

Jaipur- 302 005

17. Jodhpur Vidyut Vitran Nigam Ltd.
400 kV GSS Building Ajmer Road,
Heerapaura, Jaipur, Rajasthan

18. Himachal Pradesh State Electricity Board
Vidyut Bhawan, Kumar House Complex Building II, Shimla

19. Punjab State Power Corporation Ltd.
220 kV Sub Station,
Abolwal, Patiala- 147 001

20. Haryana Power Purchase Centre
Shakti Bhawan, Energy Exchange,
Room No. 446, Top Floor, Sector-6,
Panchkula- 134 109

21. Power Development Dept.
Govt. of Jammu & Kashmir, SLDC Building,
1st Floor, Gladani Power House, Narwal, Jammu

22. Uttar Pradesh Power Corporation Ltd.
Shakti Bhawan, 14, Ashok Marg,
Lucknow-226 007

23. Delhi Transco Ltd.
Shakti Sadan,
Kotla Road, New Delhi-110 002

24. Chandigarh Administration, UTC- Chandigarh,
DIV-11, Opposite Transport Nagar,
Indl, PH-I, Chandigarh

25. Uttarakhand Power Corporation Ltd.
Urja Bhawan, Kanwali Road,
Near Balli Wala Chowk, Dehradun

26. BSES Yamuna Power Ltd.
2nd Floor, B Block, Shakti Kiran Building,
Near Karkardooma Court, New Delhi

27. BSES Rajdhani Power Ltd.
BSE Bhawan, 2nd Floor, B-Block,
Behind Nehru Place Bus Terminal, Nehru Place, New Delhi

28. North Delhi Power Ltd.
Power Trading & Load Dispatch Group,
Cennet Building, Adjacent to 66/11 kV Pitampura-3,
Grid Building, Near PP Jewelers, Pitampura, New Delhi-110034
29. New Delhi Municipal Corporation
Mezzanine Floor, Palika Kender,
New Delhi-110001
30. North Central Railway
GM Office Building, Allahabad, UP
31. Karnataka Power Transmission Corporation Limited
Cauvery Bhavan,
Bangalore – 560 009, Karnataka.
32. Bangalore Electricity Supply Company Limited
Corporate Office, K R Circle,
Bangalore- 560001, Karnataka
33. Gulbarga Electricity Supply Company Limited
Station Main Road, Gulbarga, Karnataka
34. Hubli Electricity Supply Company Limited
Navanagar, PB Road, Hubli, Karnataka
35. Mangalore Electricity Supply Company Limited
Corporate Office, Paradigm Plaza, AB Shetty Circle,
Mangalore-575001, Karnataka
36. Chamundeshwari Electricity Supply Corporation Limited
#927, LJ Avenue, GF New Kanthraj URS Road,
Saraswathipuram, Mysore-570009, Karnataka
37. Transmission Corporation of Andhra Pradesh Ltd.
Vidyut Soudha, Hyderabad- 500049
38. Eastern Power Distribution Company of Andhra Pradesh Limited
P&T Colony, Seethammadhara, Visakhapatnam,
Andhra Pradesh
39. Southern Power Distribution Company of Andhra Pradesh Ltd.
Srinivasa Kalyana Mandapam Backside,
Tiruchanoor Road, Kesvayana Gunta, Tirupati-517501,

Chittor District, Andhra Pradesh

40. Central Power Distribution Company of Andhra Pradesh Ltd.
Corporate Office, Mint Compound, Hyderabad-500063,
Andhra Pradesh

41. Northern Power Distribution Company of Andhra Pradesh Ltd.
Opposite, NIT Petrol Pump, Chethanyapuri, Kazipet,
Warangal-506004, Andhra Pradesh

42. Kerala State Electricity Board
Vaidyuthi Bhavanam, Pattom,
Trivandrum– 695 004, Kerala

43. Tamil Nadu Electricity Board
800, Anna Salai, Chennai – 600 002, Tamil Nadu

44. Electricity Department
Govt. of Pondicherry, Pondicherry – 605 001

45. Electricity Department
Govt. of Goa, Vidyut Bhavan,
3rd Floor, Panji, Goa

46. Madhya Pradesh Tradeco
P.P. Box 34, Rampur, Jabalpur-482008

47. Madhya Pradesh Audyogik Kandra Vikas Nigam Ltd.
3/54, Press Complex,
Agra-Bombay Road, Indore-452008

48. M/s Jindal Powers Ltd.
International Home Deco Park, Plot No. 7,
Sector No. 127, Taj Express Way, Noida-201301

49. Maharashtra State Electricity Distribution Co. Ltd.,
Prakashgad, 4th Floor, Bandra (East), Mumbai-400052

50. Gujarat Urja Vikas Nigam Ltd.
Vidyut Bhawan, Race Course, Baroda-390007

51. Electricity Department
Administration of Daman & Diu, Daman-396210

52. Electricity Department

Administration of Dadra Nagar Haveli, U.T. Silvassa- 396230

53. Chhattisgarh State Electricity Board
P.O. Sunder Nagar, Dangania, Raipur,
Chhattisgarh- 492013

The following were present:

Shri M.G.Ramachandran, Advocate, PGCIL
Ms. Anushree Bardhan, Advocate, PGCIL
Shri A.M.Pavgi, PGCIL
Shri J.Mazumdar, PGCIL

ORDER

The petitioner, Power Grid Corporation of India Ltd., has filed the present petition for amendment/modification of certain provisions of the Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission Licensees) Regulations, 2012 (Standard of Performance Regulations). The petitioner has submitted that the Standard of Performance Regulations are meant for minimum transmission element-wise availability and maximum restoration time for outage of a single transmission element and compensation by the inter-State transmission licensee to the affected user for the loss suffered on account of the outage. The petitioner has submitted that the performance parameters brought out in the Standard of Performance Regulations may be revisited keeping in view the reality as the petitioner is experiencing constraints in complying with the various aspects of the regulations. The petitioner has made the following prayers:

"(I) Outage for carrying out planned maintenance activities: Maintenance outage duration be distributed on yearly basis for the purpose of calculation of monthly

availability of that element instead of considering total maintenance outage in that particular month of maintenance.

Outage beyond the control of Power Grid: Exclusion of outages from the calculation of availability of transmission elements and considering being 'Deemed Available'.

Compensation should be limited to reduction in recovery of transmission charges of the element on account of non-achievement of target availability of that element.

(II) Performance of Series Compensator may be excluded from the purview of these Regulations.

(III) Restoration time for different types of outage of transmission line, ICTs and Reactors may be reviewed as per details given below:

(1) Insulator failure

To include force majeure clauses so that corresponding outages are not considered for availability calculation.

Outage period under abnormal working conditions i.e when site condition/whether condition is not conducive to carry out the work (rain/fog) and also there is no other force majeure condition during that period, should not be counted in availability calculation.

Allowable outage in case of tension string failure wherein cross arm gets damaged may be considered for the maximum duration applicable for rectification of towers.

(2) Tower collapse-Restoration through Emergency Restoration System

a. Less than three (3) towers damaged per line: A period of twelve (12) days is required, provided the site condition is permitting to carry out restoration work through ERS.

b. Three (3) or more towers per line: A period of twenty (20) days is required, provided site condition is permitting, to carry out restorations work through ERS.

(3) Tower collapse- Restoration with Permanent Tower:

(i) Plain Terrain: Sixty (60) days, in case there is damage to the foundation.

(ii) River bed: The entire period of completion may be modified to eight months in the Regulation.

At times, the foundation also gets damaged due to landslide or some other reasons, under such condition, additional thirty (30) days is required for recasting of new foundation.

(4) Additional Issues: Issues like breakdown of a transmission line due to multiple nature of damages like insulator decapping, which result into conductor snapping, and also tower collapse. In such cases the restoration period may be permitted to be the maximum duration admissible in Regulation, for rectification of all these individual defects.

(5) Snapping of Phase Conductor and failure of earth wire:

To include force majeure clauses so that corresponding outages are not considered for availability calculation.

Outage period under abnormal working conditions i.e. when site condition/whether condition is not conducive to carry out the work (rain/fog) and also there is no other force majeure condition during that period, should not be counted in availability calculation.

Further, in case of 765 kV system and multi-circuit lines, the restoration period may be modified as

Plain terrain – 3 days

Hilly terrain- 4 days

(6) The Hon`ble Commission may be pleased to condone the delay in furnishing the requisite data in accordance with the format given in the Regulations of the Hon`ble Commission, due to the difficulties as stated above by the petitioner.

And to pass such other relief as Hon`ble Commission deems fit and appropriate under the circumstances of the case and in the interest of justice."

2. Ajmer Vidyut Vitran Nigam Ltd, Jaipur Vidyut Vitran Nigam Ltd., and Jodhpur Vidyut Vitran Nigam Ltd. in their joint reply have submitted that since the present petition has been filed without mentioning the net impact on the tariff and availability of transmission system, the petitioner may be directed to furnish the details indicating impact of the proposal.

3. During the hearing of the petition on 19.12.2013, staff of the Commission brought to notice of the Commission that the petitioner has not complied with Regulation 8 of the Standard of Performance Regulations by not submitting the data in the prescribed schedule. We had directed the petitioner to file the requisite data on affidavit which the petitioner has complied with vide its affidavit dated 25.4.2014.

4. At this stage, we are constrained to observe that the petitioner has failed to submit data as per the Regulation 8 of the Standard of Performance Regulations. Regulation 8 stipulates that transmission licensees shall regularly submit the requisite data twice during the year, on six monthly basis i.e by 31st October and 30th April for the periods April to September and October to March respectively. The petitioner has filed the data only on 25.4.2014 after issue of a specific direction by the Commission whereas the Standard of Performance Regulations were notified on 17.9.2012 and the petitioner was bound to submit the data on six monthly basis in compliance with the Standard of Performance Regulations. We issue a stern warning to the petitioner and clarify that any further laxity in complying with the provisions of Standard of Performance Regulations shall be taken seriously and action for non-compliance with the provisions of the Regulations shall be taken in accordance with law. We direct the petitioner to assign unique id to each asset and submit the requisite data as per Annexure attached to this order. This data should be given in soft copy in sortable and searchable form in excel format as well, to facilitate examination. It

has also been brought to our notice that other transmission licensees are not complying with Regulation 8 of the Standard of Performance Regulations. We direct all transmission licensees to comply with the Standard of Performance Regulations in letter and spirit.

5. During the hearing of the petition on 8.5.2014, learned counsel for the petitioner submitted that the purpose of the present petition is to bring to the notice of the Commission the difficulties being faced by the petitioner in complying with the regulations so that necessary process to amend the Standard of Performance Regulations is initiated by the Commission. Learned counsel for the petitioner submitted that a self-contained proposal has been made in the petition bringing out the constraints experienced by the petitioner in giving effect to the Standard of Performance Regulations and the suggestions to make the regulations realistic and implementable.

6. We have perused the petition and heard the learned counsel for the petitioner. Noting the submission of learned counsel for the petitioner, we direct that the present petition be treated as a proposal of Power Grid for amendment of the Standard of Performance Regulations. We direct the staff to examine the proposal and submit to the Commission for consideration. The petitioner is permitted to submit further information as may be considered necessary in furtherance of the proposal.

7. The petition is disposed of terms of the above.

Sd/-

(A.K.Singhal)
Member

sd/-

(M.Deena Dayalan)
Member

sd/-

(Gireesh B.Pradhan)
Chairperson

Annexure - A

S. No	Unique ID of Transmission Element	Element Name	Description (Length/ Nos./MVA/MVAr/MW/ etc.)	Region	Type of Failure	Out Date and Time	Restoration Date and Time	Details of Outage (No. of towers damaged, no. of insulators failed etc.). separate Column for each type of damage	Total Outage (in Days) (1)	Duration of Outage Attributable to				Restoration Time as per Regulation 5(b) (2)	Whether Restoration Time more than normative (Y/N)	Difference between Actual and Norm 1-2	Detailed Reason(s) for Outage	Outage Certifying Agency and Reference Document	% Availability as certified by certifying Agency
										ISTS License	Others	System constraint / Natural Calamity/ Militancy	Deemed Available						

